

प्रेषक,

जिलाधिकारी,
गाजियाबाद

सेवा में,

रजिस्ट्रार,
मा.0 राष्ट्रीय हरित अधिकरण,
मुख्य ब्रांच, नई दिल्ली।

संख्या 3628 /एस0टी0-डी0एम0 /2024

दिनांक 12 फरवरी, 2024

विषय :- मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0संख्या-724 /2022 बिटटू एवं उत्तर प्रदेश सरकार एवं अन्य के सम्बन्ध में ।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0संख्या-724 /2022 बिटटू एवं उत्तर प्रदेश सरकार एवं अन्य में पारित आदेश दिनांक 11-12-2023 के अनुपालन में समिति गठित कराकर आख्या प्राप्त की गयी। गठित समिति की स्थलीय निरीक्षण आख्या संलग्न कर इस अनुरोध के साथ प्रेषित है कि स्थलीय निरीक्षण की अनुपालन आख्या मा0 राष्ट्रीय हरित अधिकरण के अवलोकनार्थ प्रस्तुत है।
संलग्न :- यथोपरि।

भवदीय,



(इन्द्र विक्रम सिंह),

जिलाधिकारी,
गाजियाबाद



74

Status Report

In

Original Application No. 724/2023

Bittu

Versus

State of Uttar Pradesh & Ors.

Order Date – 11.12.2023

With regards to the due compliance of Hon'ble National Green Tribunal, New Delhi order Original Application No. 724/2023 Bittu Vs State of Uttar Pradesh & Ors. dated 11-12-2023. Joint Committee of UPPCB, SEIAA and ADM (City) inspected the Sand Mining lease area Gram Pachayara Khand-2, tehsil- Loni, Ghaziabad Gata No. 303MI, 313 MI, 290 MI, 301 MI, 303, 304 MI, 314 MI, 297 MI, 298 MI, 302 MI, 311 MI, 312 MI, 313 MI, 314 MI, area 8.512 Hect. lessee New panther Security Services Pro. Bani Singh Add. Salasar Complex, 306, Shankar Vihar Colony Kuraishi, Aligarh on date 27-01-2024.

The observations with respect to Environmental Clearance compliance are as follows:

S. No.	Conditions	Compliance as per PP	Compliance on Site
1-General Conditions			
5.	Mining & loading shall be done only within day hours.	Agreed. Mining & loading is being carried out during day time only (i.e. after sunrise & before sun set)	Mining activities were observed which is going on during day hours.
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Sampling of ambient air quality was conducted & revealed that all parameters are well within permissible limit. Copy of ambient air quality is enclosed. Water sprinkling on haul road is being carried out to suppress the dust. Water sprinkling photographs is enclosed.	Water sprinklers was found to be deployed on site and on roads leading to site.
13	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	Mining is being carried out in dry portion of river in mineable area only & no paleo- channels is being affected due to mining & allied activities & not disturb the velocity & flow pattern of river water.	No mining was being carried out on the river flow.
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is	Mining operations commenced in the month of October & mining is being carried out up to depth of 2.4m from ground profile & mining is being carried out above ground water table. Hydro-geological studies shall be carried out during the month of April/ May & same report shall be furnished in next six monthly	PP has the date till 31 st , March 2024 to submit the report.

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	observed /anticipated, mining shall not be carried out.	compliance report.	
17	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	Regular water sprinkling is being carried out to suppress the dust. Light weight loader is being used for loading the mineral into trucks/dumpers. Proper attention is being taken for maintenance of machineries deployed in the mine. Habitation is far away from proposed mine area, therefore no adverse impact is being observed due to mining & allied activities.	Water sprinklers were found to be operational at the site and vehicles carrying sand was found to be covered.
19	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Lessee has planted about 500nos of sampling of local species outside the lease area with consultation of Horticulture Department. The receipt of sampling is enclosed. Photographs of plantation are enclosed.	Planation was observed which is under taken by PP. Further, suggested some more plantation need to be made
22	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	Agreed. It is fresh grant case of mining & annually Environmental audit shall be submitted end of May 2021.	PP has the date till 31 st , March 2024 to submit the report.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	Agreed. Six Monthly compliance report is being submitted.	Report is submitted by the PP.
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	The loaded trucks are covered with tarpaulin sheets to avoid fugitive emission & spillage of mineral/dust.	Loaded vehicles were observed in covered condition during inspection.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable	The proposed mining area is devoid of top soil cover, therefore no proposal has been envisaged for top soil management. Sand is collected in small heaps for a short period & loaded in dumpers. Also, both sides of	The proposed mining area is devoid of top soil cover.

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	material.	river banks top soil preservation is taking utmost care Therefore, no such proposal is given for making of retaining walls.	
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	Agreed. Separate budget under corporate social responsibility (CSR) kept separately & expenditure incurred under different activities based on need of local habitant. Traditional skill of people is being identified & different training programme undertaken among skill people for upliftment their income. Proponent regularly undertake various programmes like development of fodder farm, fruit bear in orchards, etc. for the upliftment of social income.	Receipts of measures taken for upliftment of local inhabitant was submitted by the PP.
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	The proponent adopted nearest one village & infrastructure facilities like maintenance of road, drinking water etc. provided by own expenses. The proponent is planning to adopt another two nearest villages for its infrastructure development & its report shall be furnished in next six monthly compliance report.	PP has submitted receipts claiming to have constructed and maintained road from Bandha to site and has provided RO water facilities to nearby villages.
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.	Agreed. Funds shall be kept separately for the protection of environment & shall not be diverted for other purposes. The year wise expenditure incurred under different heads towards environment protection shall be submit in next six-monthly compliance report & copy of same shall be submitted to Regional office, MoEF & CC, GOI, Lucknow, SEIAA, UP & UPPCB.	PP has the date till 31 st , March 2024 to submit the report.
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the	Mining is being carried out up to depth of 2.4 m from river bed profile & no water table is encountered due to mining & allied activities. Mining operation commenced in the month of	Mining activity is at proper distance from the river flow and is not directly affecting hydro geological regime of the

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	surrounding area shall not be affected.	October & no hydrogeological regime of surrounding area is affected.	surrounding area.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	Only PUC vehicles are allowed to enter into mining area & vehicular emission is being properly maintained. Vehicles permitted under carrying capacity is being allowed for transportation of mineral & it is strictly observed that vehicles are not overloaded.	Vehicles involved in loading and transportation were found that it is following required norms.
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Respiratory dust mask is provided to each worker employed in dusty areas. Vocational training programme shall be undertaken with in two months for awareness of safety & health aspects of workers. Medical health camp shall be organized periodically under the supervision of qualified doctor & free medicine are distributed to workers employed in the mine & nearby villagers.	PP is instructed to arrange medical Health Camps at frequent time intervals.
44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Environmental statement for the financial year 2023-24 in Form V shall be submitted before 31 st March 2024 to concerned authorities.	PP has the date till 31 st , March 2024 to submit the report.
45.	The green cover development /tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	About 500 sapling of local species have been planted outside the area. The photograph of plantation is enclosed.	Planation in few patches is observed and suggested for few more.

Shankar

A. K. Haldar

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Specific Conditions (To be followed by Director, Geology and Mining, Uttar Pradesh)			
8	No mining activity should be carried out in- stream channel as per SSMMG, 2016.	SSMMG 2016 guide line shall be strictly followed.	Mining activity is not disturbing the river flow.
9	Pucca motorable haul road to be maintained by the project proponent.	The Kaccha haulage road from lease area to link road shall be converted to cemented by own expenses of proponent & shall be maintained.	Kachcha haulage road was in used at the time of inspection.
10	A separate Environmental Management Cell with suitable qualified personnel shall be set- up under the control of a Senior Executive, who will report directly to the Head of the Organization.	The proponent shall establish Environmental Management cell with suitable qualified personnel. The detail of personnel with their qualification to be employed in the mine shall be submitted in next six monthly compliance report.	No such Environmental Management Cell was found as on date.
14	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	One month air quality, noise level report is enclosed & all parameters are well with in permissible limits. The study of flora & fauna in adjoining area shall be studied & report of same shall be furnished in next six monthly compliance report.	Submitted
18	Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	Kaccha haulage road from lease area to link road shall be made cemented by proponent in its own expenses & broad leaves tree saplings shall be planted both sides of haulage road to control the dust.	Approach was found to be motorable.
19	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Agreed. Indigenous plants like Mangifera indica L., Pierre, Pongainia pinnata (L) shall be planted & other species consultation with local forest department.	Planation in few patches is observed and need to be planted a few more
23	Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2ft) as per sustainable sand mining management guidelines 2016.	Mining is being carried out by Bar scalping method as per SSMMG guidelines 2016,	Mining was done as per sustainable sand mining management guidelines 2016.
28	The excavated mining material should be carried and	Extraction of mineral is being carried out in dry part of area	Mining activity is not disturbing the river flow.

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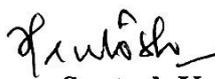
	transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	having depth up to 2.4 m only & there shall be no obstruction of free flow of water. All precautionary measures shall be adopted & its report shall be submitted to concern department time to time.	
30	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall be decreased/stopped accordingly till the replenishment is completed.	Annual replenishment study shall be submitted after monsoon period & in case if any deficiency in the replenishment report, decision for favour of environment protection will be taken.	Annual Replenishment report has been submitted to the Mining Department.
35	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	Mining shall be carried out as per approved mine plan & all mitigation measures shall be taken as per SSMMG guide lines 2016.	Mining activity was found to be done in the permissible limits sanctioned to the PP.
39	The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	It is manual opencast mine Light weight excavator like Dozer etc. is being deployed for loading the mineral into trucks/dumpers for mineral stack yard.	The mining activity was being done in open-cast and manual /semi mechanized manner.
40	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	Mining operations shall be restricted upto depth of 1 m from river bed profile. 10% of total width of river had been kept in both sides of bank to avoid erosion of river bank.	Mining activity being done in permitted area and away from river course.
41	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not	Extraction of sand shall be carried out over dry part of area & not in any hydro-geological regime shall be carried out as per SSMMG guide line 2016.	Mining activity is at proper distance from the river flow and is not directly affecting hydro geological regime of the surrounding area.

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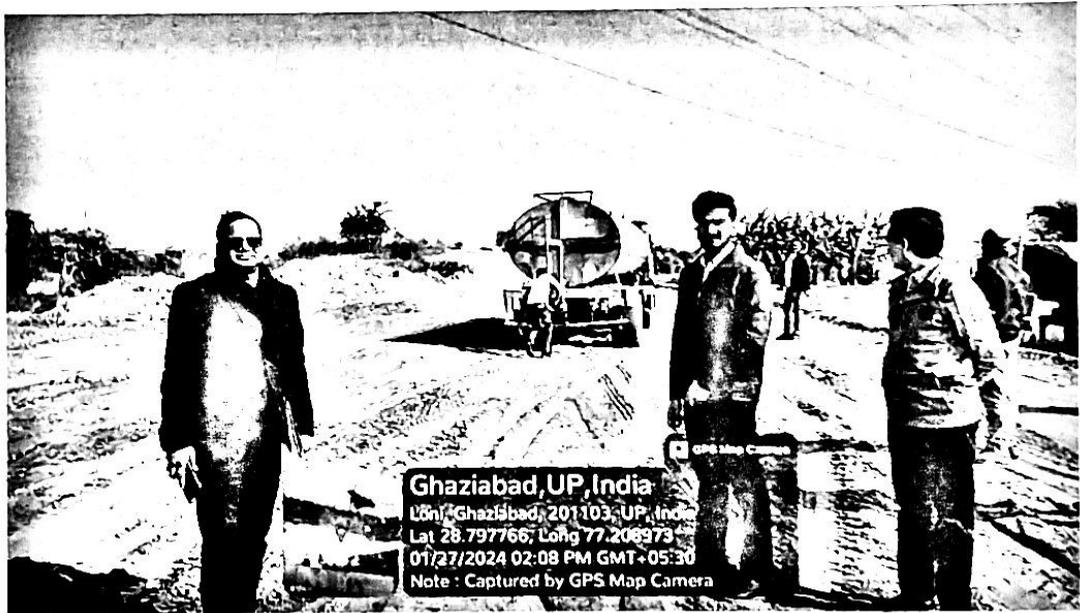
	be affected.		
46	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	Regular water sprinkling is being carried out over haul road, loading & unloading points & all transfer points to suppress the air borne dust.	Water sprinkler and tankers were found to be operational.
52	Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Dust bin has been provided with in working area for collection of solid waste material. The photographs of dust bin is enclosed.	Dust bin were found at the site office and nearby.
53	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	Plantation was carried out along haulage road as per consultation with Gram Sabha/ Panchayat.	PP was instructed to developed green belt along haulage road with the specified plant.
62	Waste water from potable use be collected and reused for sprinkling.	The waste water from portable use is collected in dump & used for sprinkling.	PP was found to be non-compliance with the condition.
64	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Agreed. Mining activities shall be carried out as per approved plan. 10% of total width of river has been marked as "Restricted zone for Mining" & no mining & allowed activities shall be undertaken with in restricted zone.	Mining activity being done in permitted area and away from river course.


(Kunwar Santosh Kumar)
AEE, UPPCB, Ghaziabad


Asst
(Amit Lal Haldar)
SEIAA


(Gambhir Singh)
ADM (City)
Ghaziabad

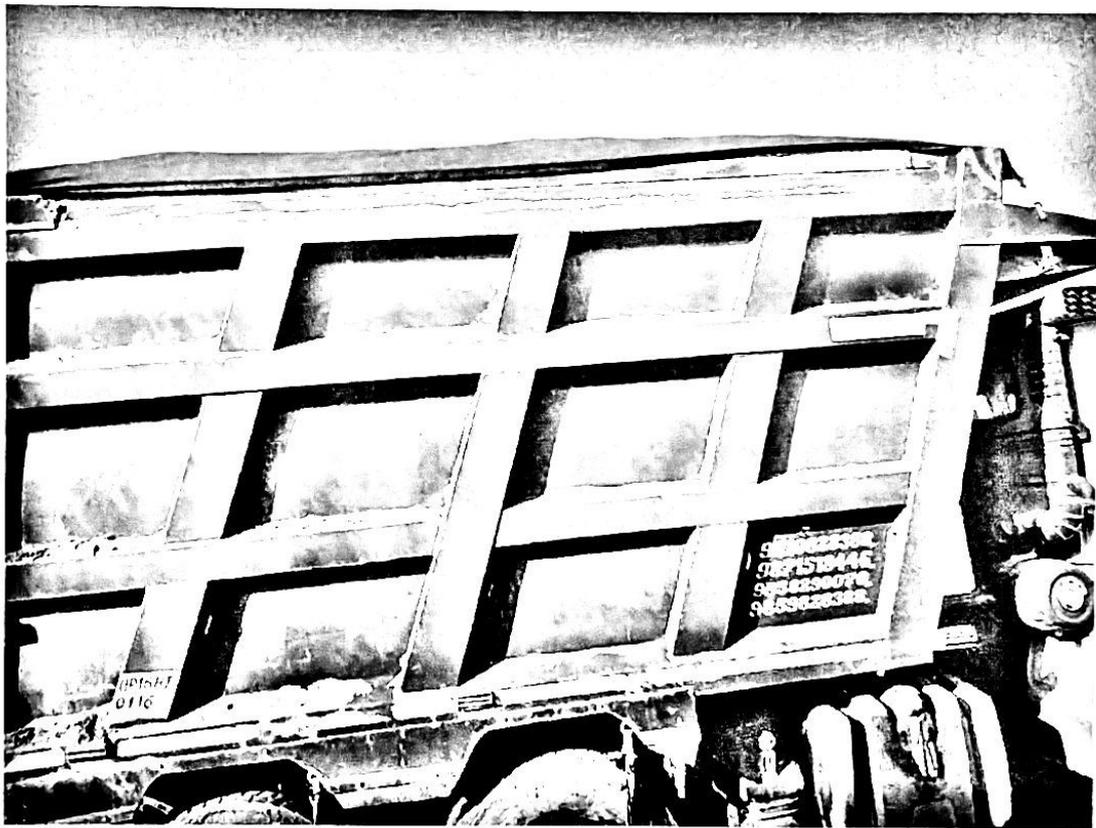
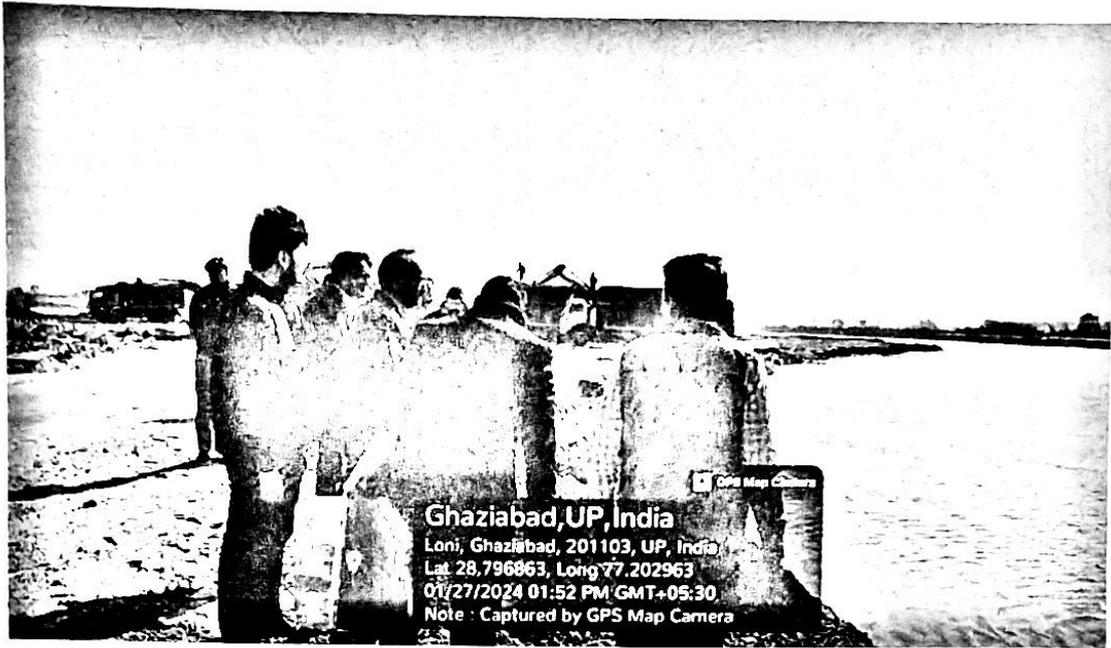
Photographs:-



Sanjiv

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